

ITEM NO.21

Court 1 (Video Conferencing)

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(Criminal) No.426/2021

IN RE VIOLENCE IN LAKHIMPUR KHERI (UP) LEADING TO LOSS OF LIFE

(LETTER PETITION BY MR. SHIV KUMAR TRIPATHI, ADVOCATE)

Date : 08-11-2021 This petition was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE SURYA KANT
HON'BLE MS. JUSTICE HIMA KOHLI

For Petitioner(s)

By Courts Motion

Mr. Shiv Kumar Tripathi, Adv.
Mr. C.S. Panda, Adv.

For Respondent(s)

Mr. Harish Salve, Sr. Adv.
Ms. Garima Prashad, AAG, UP
Ms. Ruchira Goel, AOR
Mr. Shantanu Singh, Adv.
Mr. Parth Yadav, Adv.
Mr. Akshay Chaudhary, Adv.

Mr. Arun Bhardwaj, Sr. Adv.
Mr. Abhishek Sharma, Adv.
Mr. Ronak Karanpuria, AOR

Dr. A.P. Singh, Adv.
Mr. V.P. Singh, Adv.
Ms. Geeta Chauhan, Adv.
Mr. Sadashiv, AOR

Mr. Harshvir Pratap Sharma, Sr. Adv.
Ms. Astha Tyagi, AOR
Mr. Dinesh Chander Trehan, Adv.
Mr. Vyom Chaturvedi, Adv.

UPON hearing the counsel the Court made the following
O R D E R

The Court is convened through Video Conferencing.

Heard Mr. Harish Salve, learned Senior counsel appearing on behalf of the State of U.P., learned Senior counsel appearing for the Intervenors and perused the Status Report filed by the State in compliance of our Order dated 26-10-2021.

After elaborating arguments, we made certain suggestions to the State of U.P. as to the manner in which the investigation in the alleged incident has to be conducted in a fair and impartial manner.

Learned Senior counsel sought some time to obtain necessary instructions in the matter, which is granted.

As prayed, list the matter on Friday, the 12th November, 2021.

(VISHAL ANAND)
ASTT. REGISTRAR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)